

**PUNJAB VIDHAN SABHA**

**Bill No. 2-PLA-2015**

**THE MINIMUM WAGES (PUNJAB AMENDMENT)  
BILL, 2015**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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**BILL**

*further to amend the Minimum Wages Act, 1948, in its application to the State of Punjab.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India, as follows :—

1. (1) This Act may be called the Minimum Wages (Punjab Amendment) Act, 2015. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Minimum Wages Act, 1948, in its application to the State of Punjab, in section 2, in clause (i), for the words “manual or clerical”, the words and sign “Manual, clerical or otherwise” shall be substituted. Amendment in section 2 of Central Act No. 11 of 1948.

CHANDIGARH :  
The 9th April, 2015.

SHASHI LAKHANPAL MISHRA,  
Secretary.